

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 10 of 2020

IN THE MATTER OF:

CA Rita Gupta

....Appellant

Vs.

Shilpi Cable Technologies Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Kunal Godhwani and Mr. Mukund Rawat, Advocates
For Respondents: Mr. Puneet Singh Bindra, Mr. Sanampreet Singh, Advocates
Mr. Ankur Mittal and Ms. Jasveen Kaur, Advocates

ORDER

30.01.2020: Ms. Jasveen Kaur, Advocate representing the 'Committee of Creditors' submitted that since the Corporate Debtor has been sent into liquidation, the 'Committee of Creditors' is no more in existence. In view of the same, no Reply is required to be filed by non-existent 'Committee of Creditors'. Other Respondents are said to have filed reply.

Post this appeal for consideration under caption 'For Admission (After Notice)' on **13th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn